

(2018) 02 DEL CK 0226

In the Delhi High Court

Case No : Civil Writ Petition No. 1104 Of 2018

Ranbir Kaur & Ors

APPELLANT

Vs

Delhi Sikh Gurudwara Managing Committee & Ors.

RESPONDENT

Date of Decision : 06-02-2018

Acts Referred:

Citation : (2018) 02 DEL CK 0226

Hon'ble Judges : Sunil Gaur, J

Bench : Single Bench

Advocate : Saurabh Chaddha, Srivats Kaushal, Aditya Madaan, Latika Chaudhary

Final Decision : Disposed Of

Judgement

Sunil Gaur, J

1. In this petition, implementation of order of 11thth February, 2009 (Annexure A-1) of respondent No.3-Directorate of Education in respect of

payment of salary etc. in terms of recommendations of Sixth Central Pay Commission is sought. Petitioners are TGT teachers and though their case is

that they had made various oral and written requests for implementation of recommendations of Sixth Central Pay Commission but to no avail. Copy

of such Representations has not been placed on record.

2. In the facts and circumstances of this case, it is deemed appropriate to dispose of this petition with permission to petitioners to file concise

Representation to respondent No.2 within two weeks. If such a Representation is received by second respondent, then it be decide by passing a

speaking order within a period of six weeks and the fate of Representation be made known to petitioners within a week thereafter, so that petitioners

may avail of the remedies, as available in law, if need be.

3. With aforesaid directions, this petition is disposed of.